

CHIEF JUSTICE AND SURAJ GOVINDARAJ	<u>29/06/2021</u>
	<p>Heard the learned counsel appearing for the petitioners.</p> <p>Issue notice to the respondents returnable on 3rd August 2021. The learned Additional Government Advocate waives notice for the first to third respondents.</p> <p>Till the returnable date, there will be an interim relief as sought for in prayer clause No.(1) which reads thus:</p> <p>i)_Restrain the 5th to 9th Respondents and anyone claiming under or through them from using, publishing, reproducing, broadcasting, telecasting, marketing, selling, distributing, exhibiting or in any way dealing with the film known as 'Wild Karnataka' or 'India's Wild Karnataka' and/or any part of it and/or the raw footage captured by the 5th to 7th Respondents and their team under the Memorandum of Understanding dated 03.11.2014.</p>